

**In the National Company Law Tribunal, Jaipur**

**Appeal No. 393/ND/2018**

**SECTION OF THE COMPANIES ACT, 2013: 252**

**In the matter of:**

**M/s Parmar Electricals (P) Ltd. .... Applicant/Petitioners**

**VS.**

**ROC & Income Tax Department, Jaipur**

**.....Respondent**

**Order delivered on 03.8.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : None Appeared

For Respondent(s) : Dr. Amol Shinde, Deputy ROC-DOL

**ORDER**

Learned AR for the appellant is present and is directed to file the property tax receipt in relation to the immovable property held by the appellant company as well as in relation to the TDS which has been shown for the assessment year 2015-16 and 2016-17. Let both the documents as above supported with affidavit of the appellant be filed.

Two weeks time is granted for the same.

Post the matter on 30.08.2018.

Sd-

**(R. Varadharajan)  
Member (Judicial)**